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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 179/2024/EZ

In The Matter of:

Altaf Ansari

... Applicant

Versus

West Bengal Pollution Control  
Board & Ors.

... Respondents

COUNTER AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 02,  
DISTRICT MAGISTRATE & COLLECTOR, PASCHIM BARDHMAN  
DISTRICT.

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Filed by

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SIBOJYOTI CHAKRABARTI  
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(M): 9007035534

02 DEC 2024

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 179/2024/EZ

In The Matter of:

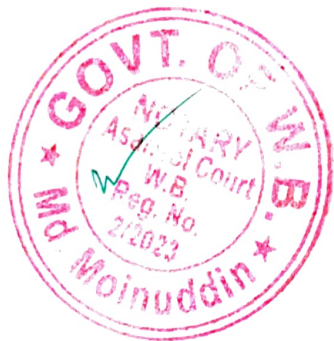
Altaf Ansari

... Applicant

Versus

West Bengal Pollution Control  
Board & Ors.

... Respondents



35/2024  
J. N. ....

COUNTER AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 02,  
DISTRICT MAGISTRATE & COLLECTOR, PASCHIM BARDHAMAN DISTRICT.

I, Shri Aranya Banerjee, S/o- Shri Balai Banerjee, aged 44 years, by faith Hindu and by occupation-Service, presently posted at Paschim Bardhaman district having office at the Office of the District Magistrate, Paschim Bardhaman, West Bengal, do hereby solemnly affirm and submit as follows:-

1. That I am presently posted as the Additional District Magistrate & District Land & Land Reforms Officer, Paschim Bardhaman, having office at the Office of the District Magistrate, Paschim Bardhaman, West Bengal, I am competent to swear and affirm this affidavit for and on behalf of myself and on behalf of the District Magistrate & Collector, Paschim Bardhaman.

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2. That this counter affidavit is filed in compliance to the Solemn Order dated 23.09.2024 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata. That in the said Solemn Order the Hon'ble Tribunal has been interalia pleased to direct the respondents to file their counter affidavits.
3. That as per paragraph 13 of the Solemn Order a Fact Finding Committee was constituted and the Committee has been directed to visit the site and submit and a Fact finding report about the allegations as stated in the letter petition and also identify violators and give particulars so that they may be impleaded in the original application and be given an opportunity of being heard.
4. In compliance and obedience to the above mentioned order a Fact Finding Committee was constituted comprising of the following members :
  - (1) Shri Aranya Banerjee, Additional District Magistrate (LR), Paschim Bardhaman
  - (2) Shri Mrinal Kanti Biswas, Regional Director & Scientist E, Central Pollution Control Board, Regional Directorate, Kolkata
  - (3) Shri Chiranjib Dawn, Assistant Environmental Engineer, Durgapur Regional Office, West Bengal Pollution Control Board

The Joint Committee conducted site visit at the alleged area during 14<sup>th</sup> November, 2024. The complainant/petitioner, Altaf Ansari, could not be located or contacted despite reasonable efforts. The following officials were present during the field visit:

District Administration representatives:

- (1) Sri Aranya Banerjee, ADM (LR), Paschim Bardhaman
- (2) Sri Sanjay Biswas, Dy. DL&LRO, Paschim Bardhaman
- (3) Sri Prantik Kr. Roy, Revenue Officer, Andal Block

Central Pollution Control Board representatives:

- (1) Sri M.K. Biswas, Scientist E'& Regional Director, Eastern Zone

(2) Dr. Sangita Sunar, Research Associate

(3) Dr. Syed Yakub Ali, Research Associate

West Berngal Pollution Control Board (WBPCB) representative:

Sri Chiranjib Dawn, Assistant Environmental Engineer, Durgapur Regional Office.

The following observations were made by the Committee during site visit on 14.11.2024:

The Premises of the unit of M/s. Al Kia Enterprise, is located at Mouza- Babuisol, J.L. no.-46, Plot nos.- 759 & 760, Chitadanga-Majhipara area, Vill.- Baktarnagar, P.O. & P.S.- Andal, Paschim Bardhaman- 713321 and having geo-coordinates Lat.- 23.600121 deg. N & Long.- 87.171625 deg. E, and its adjacent/nearby units.

The unit under scrutiny-M/s. Al Kia Enterprise (Proprietor: Parvez Ali; Mob. 8954522281), was operational at the time of the inspection. The unit has obtained a trade license valid upto 2025.

The unit is involved in grinding and separation of magnetic and non-magnetic fractions of steel industry slag, which is received in an already ground state.

As informed by the Proprietor of M/s. Al Kia Enterprise, raw materials are being procured from the steel plants like M/s Rashmi Metaliks Ltd., Shyamraipur-Kharagpur, Medinipur, West Bengal- 721304.

The separation process is carried out using the following machinery and equipment:



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- Raw Material Hopper: 03 units (two functional and one non-functional)
- Vibratory Screen: 03 units
- Grinder: 01 unit
- Magnetic-separator & Fixed-screen Assembly: 03 sets
- Magnetic-separator & Rotary-screen Assembly: 01 set

During the inspection, it was observed that the operation of two Magnetic-separator & Fixed-screen assemblies resulted in the generation of dust. The raw material (iron and steel slag), the product (magnetic fraction of slag), and the waste (non-magnetic fraction of slag) are stored in open areas without any cover. These materials, in both dust and granular form, are exposed to the environment. Additionally, there is no dust suppression or extraction system in place within the unit.

As informed by the Proprietor of M/s. Al Kia Enterprise, 70 to 80 tons of raw materials is being processed in the unit per day and recovery is around 10 to 12 tons per day. However, no record/logbook is maintained.

No record or invoice/bills of sale of the magnetic and non-magnetic materials produced in the unit were available.

The surrounding area of the unit shows almost no plantation or greenery along its periphery. The product is sold for re-melting purposes, while the waste is disposed of for landfilling. Disposal records are not maintained.

In the vicinity, there are 7 (seven) other units engaged in similar activities, such as slag fraction separation or slag crushing. None of these units have implemented any form of pollution control, dust

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suppression, or dust extraction systems. The names of the other seven units in the area are as follows:

- M/s. Shiv Shakti Enterprise (adjacent to Al Kia Enterprise on the north)
- M/s. Diamond Minerals (adjacent to Al Kia Enterprise on the south)
- M/s. Jagannath Enterprise (adjacent to Diamond Minerals on the south)
- M/s. Sahani Metallic Enterprise (opposite to Shiv Shakti Enterprise)
- M/s. Maa Kalyaneswari Enterprise (opposite to Al Kia Enterprise)
- M/s. NIIT Global Udyog (first unit encountered while entering the area)

M/s. Shree Krishna Traders (adjacent to Jagannath Enterprise on the south) found non-operational during the visit

None of the aforementioned units hold a valid Consent to Operate issued by the West Bengal Pollution Control Board (WBPCB). Only M/s. Jagannath Enterprise possesses a valid Consent to Establish (CTE) issued by WBPCB.

M/s. Al Kia Enterprise and all the other mentioned units are operating illegally as they do not have a valid Consent to Operate from the State Board.

The approach road leading to these units is heavily covered with dust, and the movement of vehicles on this road generates a significant amount of dust. There is no evidence of any water-sprinkling measures being adopted by the units to control dust on the road

However, it is to note that while these units are involved in slag separation or crushing, they are not stone-crushing units by nature.

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Recommendations of the Joint Committee:

- (1) The operations of M/s. Al Kia Enterprise and all other listed units are unauthorized and illegal, as they do not possess a valid Consent to Operate (CTO) from the West Bengal Pollution Control Board (WBPCB).
- (2) The operations of these units must be stopped immediately until the requisite consents are obtained to ensure compliance with environmental regulations.
- (3) The activities of M/s. Al Kia Enterprise & the other seven afore-mentioned units come under 'Orange' category of industrial categorization of WBPCB (Dry coal processing/mineral processing, industries involving ore sintering, palletisation, grinding, pulverization). For setting up, such unit requires Consent to Establish (CTE) from WBPCB irrespective of their investments or scale of operation. The concerned Local Body, therefore, should issue trade licence for the industrial activity as mentioned above only after ensuring that the concerned unit has already obtained Consent to Establish (CTE) from West Bengal Pollution Control Board.
- (4) The Iron and Steel industry are required to submit the annual report on generation, quantity stored, quantity utilized and the concerned usage, and disposal of Iron and Steel Slags as per the CPCB's guideline on Management of Pyro-Metallurgical Slags (Iron and Steel Slags), 2023 ensuring accountability in slag management practices.
- (5) All the units should install effective dust suppression or extraction systems to control the dust generated during the separation and grinding of steel industry slag.
- (6) Raw materials (iron and steel slags), products (magnetic fraction), and waste (non-magnetic fraction) should be stored in enclosed areas or covered containers to prevent dust dispersion.



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- (7) The Units should maintain green belt or plantation along the periphery of their premises as per the CTE/CTO.
- (8) The units should implement a regular water-sprinkling system on the road to prevent dust from becoming airborne due to vehicular movement.

Photocopy of the Inspection Report by the Committee along with coloured photographs and Satellite images are collectively annexed herewith and marked with the letter 'R-1'.

5. That the West Bengal Pollution Control Board has been directed to file the Committee report and this deponent also being a member of the Committee as constituted by the Hon'ble Tribunal also seeks leave of the Hon'ble Tribunal to submit the report.

6. That this deponent also craves leave of the Hon'ble Tribunal to file supplementary affidavit as may be required for smooth adjudication of the instant original application.

7. That it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to pass necessary Order/Orders as is deemed fit for the ends of justice and that the deponent has high regard to the Order/Orders as passed by this Hon'ble Tribunal.

Identified by me

*Sibojyoti Chakrabarti*

Advocate

State of West Bengal

62/12/2024

*Arampomjee*  
Deponent  
Additional District Magistrate  
&  
District Land & Land Reforms Officer,  
Paschim Bardhaman

Solely Confirmed & Declared on  
Oath before me on Identification

*Md. Moimuddin*

Md. Moimuddin  
NOTARY Reg. No. 2/2023  
Asansol Court, Govt. of W.B.

X

VERIFICATION:

I, the deponent above- named, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information and I believe that nothing material has been concealed there from.

Verified at Kolkata on the <sup>2<sup>nd</sup></sup> Day of December, 2024.

Identified by me

*Sibajyoti Chakrabarti*

Advocate

02/12/2024

State of West Bengal

*Ananya Banerjee*  
Deponent  
Additional District Magistrate  
&  
District Land & Land Reforms Officer,  
Paschim Bardhaman

Solemnly Confirmed & Declared on  
Oath before me on identification

*Md. Moinuddin*

Md. Moinuddin

NOTARY Reg. No. 2/2023

Asansol Court, Govt. of W.B.

02 DEC 2024



**GOVERNMENT OF WEST BENGAL  
OFFICE OF THE DISTRICT MAGISTRATE  
PASCHIM BARDHAMAN**

Vivekananda Sarani, P.O. R.K. Mission, Asansol 713305  
E-mail: dmpaschimbardhaman@gmail.com



Memo. No.: Law Cell/ 7259 /DLLRO-PAB/2024

Date: 2/12/24.

**AUTHORIZATION**

**Shri Aranya Banerjee**, S/o. Shri Balai Banerjee, aged 44 years, residing at Residential Bungalow of ADM(LR) & DL&LRO, Asansol, Paschim Bardhaman, posted in the Office of the District Magistrate, Paschim Bardhaman and holding in the district-Paschim Bardhaman, the post of the Additional District Magistrate & District Land & Land Reforms Officer, Paschim Bardhaman is hereby authorized to swear and affirm an Affidavit on behalf of the undersigned before the Hon'ble National Green Tribunal, EZ, KOL in O.A. No. 179/2024/EZ [Altaf Ansari-Vs- West Bengal Pollution Control Board & Ors.], pursuant to an Order dated September 23, 2024 passed in the matter aforesaid by Hon'ble Jus. B. Amit Sthalekar, J.M. and Hon'ble Dr. Arun Kumar Verma, E.M., N.G.T., E.Z., KOL.

Signature of Shri Aranya Bannerjee is attested herewith.

  
**District Magistrate  
Paschim Bardhaman**

  
 .....  
 (Signature of Shri Aranya Banerjee)

**Attested**

  
 .....  
**District Magistrate  
Paschim Bardhaman**

"ANNEXURE - R-1"

- X1 -

**REPORT OF THE JOINT COMMITTEE**

*In*

*Compliance with the*

*Hon'ble NGT Order dated 03.10.2024*

*In the matter of*

*Altaf Ansari*

*Versus*

*West Bengal Pollution Control Board & Ors.*

**In**

**OA No. 179/2024/EZ**

**-Submitted by-**

**DM Paschim Bardhaman, WBPCB and CPCB**

**November, 2024**

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**Annexure-I:** Trade License of Al Kia Enterprise issued on 05.11.2022....

**Annexure-II:** Tax Invoice of purchase by Al Kia Enterprise dated  
22.10.2024.....

**Annexure-III:** Consent to Establish of Jagannath Enterprise issued by  
WBPCB dated 07.05.2024.....

**Annexure-IV:** Guidelines on Management of Pyro-metallurgical Slags (Iron  
& Steel Slags),  
2023.....

**Report of the Joint Committee in Compliance to the Hon'ble NGT  
Order dated 03.10.2024 (corrected) in the matter of Altaf Ansari Versus  
West Bengal Pollution Control Board & Ors. in OA No. 179/2024/EZ**

**1. Background**

The Original Application 179 of 2024 was registered at the Hon'ble NGT, Eastern Bench, Kolkata based on the letter petition filed by Altaf Ansari alleging that a "Stone Crusher Plant" is operating since long in the residential and market area situated at Mouja-Babuisol, beside Singaran Nala, 759-760 Chitadanga, Majipara Baktarnagar, Paschim Bardhaman, on NH-2.

The applicant alleged that the plant is causing significant environmental hazards to the surrounding areas, including Kajora More, Lachipur New Colony, Tarakpur Gram, Machhali Patti, Muchipara, Imli Para, Central Kajora, JK Ropeways Office, Babuisol Gram, Plasbon Gram, Chakrambati, and others.

The petitioner further alleges that dust and emissions from the stone crusher engines are severely impacting the health of the people living in these areas. Based on the complaint of the applicant, the Hon'ble NGT registered it suo-motu as Original Application and passed order dated 03.10.2024 (corrected) that:

*"From the allegation in the letter petition it is not clear as to who is operating the alleged Stone Crusher Plant. We, therefore, deem it appropriate to constitute a Fact Finding Committee comprising of the following Members: - 1) Senior Scientist, West Bengal Pollution Control Board; 2) Senior Scientist, Central Pollution Control Board; 3) Representative of the District Magistrate not below the rank of Additional District Magistrate (ADM)*

*The Committee shall visit the site in question and submit a Fact Finding Report and in case the allegations in the letter petition are met out, the Committee shall also identify the violator and give his particulars so that the said person(s) may be impleaded in the Original Application and be given an opportunity of being heard."*

## 2. Formation of the Joint Committee

In compliance to the Hon'ble NGT Orders, a Joint Committee was constituted comprising of the following members.

1)	Shri Aranya Banerjee, Additional District Magistrate	:	Paschim Bardhaman
2)	Shri Mrinal Kanti Biswas, Regional Director & Scientist E	:	Central Pollution Control Board, Regional Directorate, Kolkata
3)	Shri Chiranjib Dawn, Assistant Environmental Engineer	:	Durgapur Regional Office, West Bengal Pollution Control Board

## 3. Site Visit

The Joint Committee conducted site visit at the alleged area during 14<sup>th</sup> November, 2024. The complainant/petitioner, Altaf Ansari, could not be located or contacted despite reasonable efforts. The following officials were present during the field visit:

### District Administration representatives:

1. Sri Aranya Banerjee, ADM (LR), Paschim Bardhaman
2. Sri Sanjay Biswas, Dy. DL&LRO, Paschim Bardhaman
3. Sri Prantik Kr. Roy, Revenue Officer, Andal block

### Central Pollution Control Board representatives:

1. Sri M.K. Biswas, Scientist 'E' & Regional Director, Eastern Zone
2. Dr. Sangeeta Sunar, Research Associate
3. Dr. Syed Yakub Ali, Research Associate

### West Bengal Pollution Control Board (WBPCB) representative:

1. Sri Chiranjib Dawn, Assistant Environmental Engineer

#### 4. Observations of the Joint Committee

In compliance to the Hon'ble NGT orders in OA No.179/2024/EZ, the Committee conducted an inspection of the premises of M/s. Al Kia Enterprise, located at Mouza Babuisol, J.L. No. 46, Plot Nos. 759 & 760, in the Chitadanga-Majhipara area, Village Baktarnagar, P.O. & P.S. Andal, Paschim Bardhaman-713321. The site is identified by geo-coordinates: Latitude 23.600121° N and Longitude 87.171625° E. The inspection also included the premises of the adjacent and nearby units (Pic. 1).

#### Major Observations

1. The unit under scrutiny-M/s. Al Kia Enterprise (Proprietor: Parvez Ali; Mob. 8954522281), was operational at the time of the inspection. The unit has obtained a trade license valid upto 2025 (**Annexure-I**).
2. The unit is involved in grinding and separation of magnetic and non-magnetic fractions of steel industry slag, which is received in an already ground state.
3. As informed by the Proprietor of M/s. Al Kia Enterprise, raw materials are being procured from the steel plants like M/s Rashmi Metaliks Ltd., Shyamraipur-Kharagpur, Medinipur, West Bengal-721304. Copy of tax invoice is attached as **Annexure II**.
4. The separation process is carried out using the following machinery and equipment:
  - **Raw Material Hopper:** 03 units (two functional and one non-functional)
  - **Vibratory Screen:** 03 units
  - **Grinder:** 01 unit
  - **Magnetic-separator & Fixed-screen Assembly:** 03 sets
  - **Magnetic-separator & Rotary-screen Assembly:** 01 set
5. During the inspection, it was observed that the operation of two Magnetic-separator & Fixed-screen assemblies resulted in the generation of dust. The raw material (iron and steel slag), the product (magnetic fraction of slag), and the waste (non-magnetic fraction of slag) are stored in open areas without any cover. These materials, in both dust and granular form, are

exposed to the environment. Additionally, there is no dust suppression or extraction system in place within the unit.

6. As informed by the Proprietor of M/s. Al Kia Enterprise, 70 to 80 tons of raw materials is being processed in the unit per day and recovery is around 10 to 12 tons per day. However, no record/logbook is maintained.
7. No record or invoice/bills of sale of the magnetic and non-magnetic materials produced in the unit were available.
8. The surrounding area of the unit shows almost no plantation or greenery along its periphery. The product is sold for re-melting purposes, while the waste is disposed of for landfilling. Disposal records are not maintained.
9. In the vicinity, there are 7 (seven) other units engaged in similar activities, such as slag fraction separation or slag crushing. None of these units have implemented any form of pollution control, dust suppression, or dust extraction systems. The names of the other seven units in the area are as follows:
  - M/s. Shiv Shakti Enterprise (adjacent to Al Kia Enterprise on the north)
  - M/s. Diamond Minerals (adjacent to Al Kia Enterprise on the south)
  - M/s. Jagannath Enterprise (adjacent to Diamond Minerals on the south)
  - M/s. Sahani Metallic Enterprise (opposite to Shiv Shakti Enterprise)
  - M/s. Maa Kalyaneswari Enterprise (opposite to Al Kia Enterprise)
  - M/s. NIIT Global Udyog (first unit encountered while entering the area)
  - M/s. Shree Krishna Traders (adjacent to Jagannath Enterprise on the south) found non-operational during the visit.
10. None of the aforementioned units hold a valid Consent to Operate issued by the West Bengal Pollution Control Board (WBPCB). Only M/s. Jagannath Enterprise possesses a valid Consent to Establish (CTE) issued by WBPCB (**Annexure III**).
11. M/s. Al Kia Enterprise and all the other mentioned units are operating illegally as they do not have a valid Consent to Operate from the State Board.

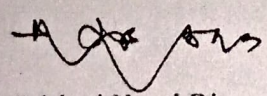
12. The approach road leading to these units is heavily covered with dust, and the movement of vehicles on this road generates a significant amount of dust. There is no evidence of any water-sprinkling measures being adopted by the units to control dust on the road.
13. However, it is to note that while these units are involved in slag separation or crushing, they are not stone-crushing units by nature.

#### 5. Recommendations of the Joint Committee

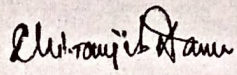
- (i) The operations of M/s. Al Kia Enterprise and all other listed units are unauthorized and illegal, as they do not possess a valid Consent to Operate (CTO) from the West Bengal Pollution Control Board (WBPCB).
- (ii) The operations of these units must be stopped immediately until the requisite consents are obtained to ensure compliance with environmental regulations.
- (iii) The activities of M/s. Al Kia Enterprise & the other seven afore-mentioned units come under 'Orange' category of industrial categorization of WBPCB (Dry coal processing/mineral processing, **industries involving** ore sintering, palletisation, **grinding**, pulverization). For setting up, such units require Consent to Establish (CTE) from WBPCB irrespective of their investments or scale of operation. The concerned Local Body, therefore, should issue trade licence for the industrial activity as mentioned above only after ensuring that the concerned unit has already obtained Consent to Establish (CTE) from West Bengal Pollution Control Board.
- (iv) The Iron and Steel industry are required to submit the annual report on generation, quantity stored, quantity utilized and the concerned usage, and disposal of Iron and Steel Slags as per the CPCB's guideline on Management of Pyro-Metallurgical Slags (Iron and Steel Slags), 2023 (**Annexure IV**) ensuring accountability in slag management practices.
- (v) All the units should install effective dust suppression or extraction systems to control the dust generated during the separation and grinding of steel industry slag.

- (vi) Raw materials (iron and steel slags), products (magnetic fraction), and waste (non-magnetic fraction) should be stored in enclosed areas or covered containers to prevent dust dispersion.
- (vii) The Units should maintain green belt or plantation along the periphery of their premises as per the CTE/CTO.
- (viii) The units should implement a regular water-sprinkling system on the road to prevent dust from becoming airborne due to vehicular movement.

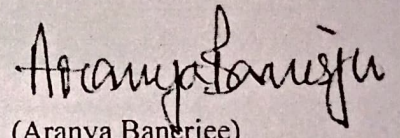
Date: 29.11.2024



(Mrinal Kanti Biswas)  
Scientist E & Regional  
Director, CPCB RD, Kolkata



(Chiranjib Dawn)  
Assistant Environmental  
Engineer, WBPCB

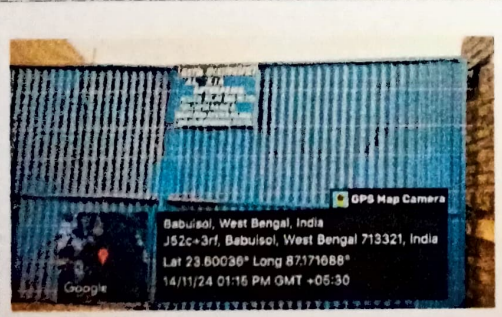


(Aranya Banerjee)  
Additional District Magistrate,  
Paschim Bardhaman

6. Photographs of the Joint Committee Field visit on 14/11/2024



Pic 1: Map of the Alleged site



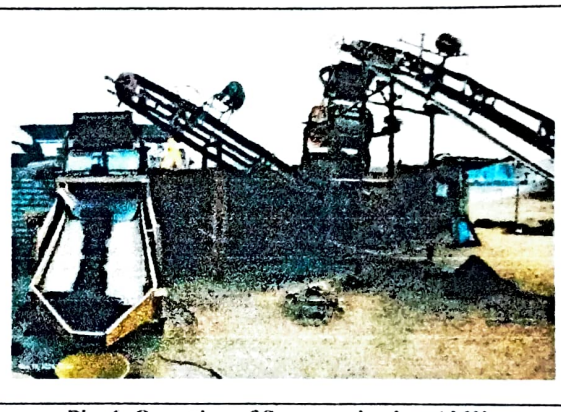
Pic 2: Front Gate of Al Kia Enterprise



Pic 3: A view of Al Kia Enterprise from its entrance

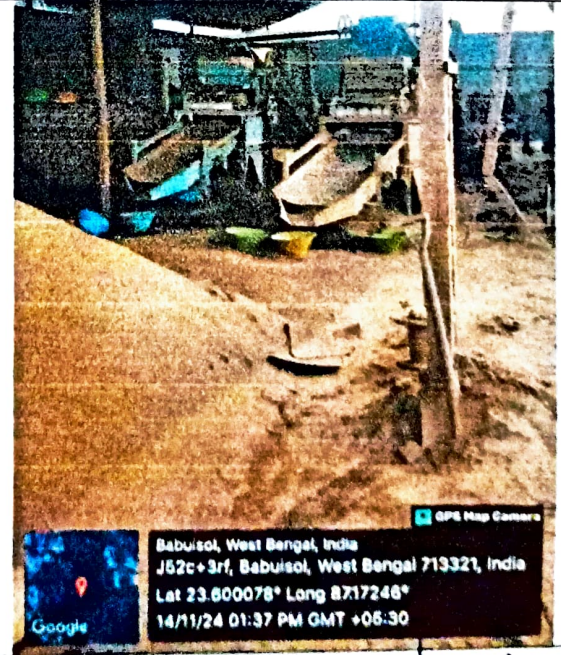


Pic. 4: Open storage of raw materials



Pic. 5: Operation of Grinding unit at Al Kia

Pic. 6: Operation of Screen unit - 1 at Al Kia



Pic. 7: Rotary Unit - 1, Screen Unit-2

Pic. 8: Magnetic-separator & Fixed-screen-3



Pic. 9: Final product Magnetic



Pic. 10: Non-magnetic Slag



Pic. 11: Inspecting officials & others at the site



Pic. 12: No plantation/green-belt along boundary walls



Babuisol, West Bengal, India  
 J52c+3rf, Babuisol, West Bengal 713321, India  
 Lat 23.600034° Long 87.171622°  
 14/11/24 01:49 PM GMT +05:30

M/s Diamond Minerals



Babuisol, West Bengal, India  
 J52c+3rf, Babuisol, West Bengal 713321, India  
 Lat 23.599996° Long 87.171839°  
 14/11/24 01:51 PM GMT +05:30

Raw material (slag) at M/s Diamond Minerals



Babuisol, West Bengal, India  
 J52c+3rf, Babuisol, West Bengal 713321, India  
 Lat 23.599857° Long 87.171465°  
 14/11/24 02:04 PM GMT +05:30

M/s Jagannath Enterprise



Babuisol, West Bengal, India  
 J52c+3rf, Babuisol, West Bengal 713321, India  
 Lat 23.599107° Long 87.171537°  
 14/11/24 02:12 PM GMT +05:30





M/s. Shree Krishna Traders

BEFORE THE HON'BLE  
NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH,  
KOLKATA

ORIGINAL APPLICATION NO.  
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Altaf Ansari

... Applicant

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... Respondents

COUNTER AFFIDAVIT ON  
BEHALF OF THE RESPONDENT  
NUMBER 02, DISTRICT  
MAGISTRATE & COLLECTOR,  
PASCHIM BARDHMAN DISTRICT.

SIBOJYOTI CHAKRABARTI  
Advocate

For The State of West Bengal  
Email: [subho.advocate@gmail.com](mailto:subho.advocate@gmail.com)  
(M): 9007035534.